

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. 1

CENTRAL EXCISE APPEAL NO. 30032 OF 2017

(Arising out of Order-in-Appeal No. GUN-EXCUS-000-APP-099-16-17 dated 27.10.2016 passed by Commissioner of Central Excise (Appeals) Guntur)

**M/s Spectra Foods &
Beverages Ltd**

Tadegadapa, Penamalur Mandal,
Vijayawada

.....Appellant

VERSUS

**Commissioner of Central EXCISE
Guntur**

.....Respondent

APPEARANCE:

for the Appellant

Shri Bhanu Kiran, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER NO. _____ / 2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

